

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AL SAQIB EXPORTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Al Saqib Exports Private Limited
2.	Date of incorporation of corporate debtor	April 24 th , 1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63023DL1996PTC078460
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: - 12, New Rajdhani Enclave, Preet Vihar, Delhi – 110092
6.	Insolvency commencement date in respect of corporate debtor	Initiation of CIRP: May 23 rd , 2023 Appointment of IRP: July 11 th , 2023 (Order received on July 18 th , 2023)
7.	Estimated date of closure of insolvency resolution process	November 19 th , 2023 (180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Neha Bhasin IBBI Registration No: - IBBI/IPA-002/IP-N01234/2022-2023/14213
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: - C-4-E/135, Janak Puri, New Delhi- 110058 Email registered with the Board: neha@primusresolutions.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Primus Insolvency Resolution and Valuation Pvt Ltd Address for Correspondence: - D-58, 3rd Floor, Defence Colony, New Delhi-110024 Email - cirpalsaqib@gmail.com
11.	Last date for submission of claims	August 1 st , 2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at:	The relevant forms can be downloaded at https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Al Saqib Exports Private Limited on May 23rd, 2023 (Appointment of IRP: July 11th, 2023 and the Order was received on July 18th, 2023).

The creditors of Al Saqib Exports Private Limited are hereby called upon to submit their claims with proof on or before August 1st, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Neha Bhasin
IBBI Registration No- IBBI/IPA-002/IP-N01234/2022-2023/14213
Interim Resolution Professional
AFA Valid upto- October 12th, 2023

Date: July 20th, 2023
Place: New Delhi